how many cases these supervisory-charges are really justified?

THE. MINISTER OF FINANCE (SHHI MORARJI R. DESAI): (a) Foreign banks in India are allowed to remit periodically to their head offices abroad a portion or the whole of their net profits.

Ob) No amount is remitted gepara-tely on account of supervisory Charges. The question whether any remittance for this purpose is justified or not does not, therefore, arise.

742. [Transferred to the 5th Septem ber, 1962.]

TISCO OFFICERS EMPLOYED UNDER H.S.L.

f SHRI DHANANJOY 743. J MOHANTY: \SHRI B. C. PATTANAYAK:

Will the Minister of STEEL, AND HEAVY INDUSTRIES be pleased to state:

- (a) the number of officers originally in the employment of Tata Iron and Steel Company and who are now in the employment of the Hindustan Steel Limited, Rourkela and other steel plants in the public sector:
- (b) what are the terms and conditions of their service under the Hindustan Steel Limited; and
- (c) the number of those employees who have accepted service under the Hindustan Steel Limited after resigning their jobs under the TISCO?

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUBRAMANIAM): (a) to (c) Information is being collected and a statement will be laid on the Table of the House

LAND ACQUIRED BY H.S.L. ROURKELA

f SHRI DHANANJOY 744. ^ MOHANTY: I SHRI B. C. PATTANAYAK:

- (a) what is the total area of land acquired by the Hindustan Steel Limi ted, Rourkela and what is the area actually utilised by them so far;
- Ob) by when the rest of the land is likely to be utilised;
- (c) the number of private houses built on the land belonging to the Hindustan Steel Limited with their permission; and
- (d) the number of cases of encroachment on the land belonging to Hindustan Steel Limited so far registered?

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUBRAMANIAM): (a) 20,518 acres.

- (b) Work for the expansion of the plant and township is now in hand and all land belonging to Hindustan Steel Limited will foe occupied progressively.
 - (c) Three.
 - (d) 9206.

HINDUSTAN STEEL LTD., ROURKELA

f Shri DHANANJOY 745. •/ MOHANTY: \Shri B. C. PATTANAYAK:

Will the Minister of STEEL, AND HEAVY INDUSTRIES be pleased to state:

- (a) whether the Hindustan Steel Limited have transferred any land to the Railways at Rourkela;
 - (b) if so, on what terms and conditions;
- (c) whether the Hindustan Steel Limited surrendered any land to the State Government:
- (d) if so, on what terms and conditions it was surrendered;
- (e) the total amount paid by the Government of India to the Government of Orissa towards the cost of land acquisition; and
- (f) how the average cost of acquisition of land per acre at Rourkela

compares with the cost of acquisition of land at Durgapur and Bhilai?

THE MINISTER OP STEEL AND HEAVY INDUSTRIES (SHHI C. SUBRAMANIAM): (a) Yes, Sir.

- (b) Subject to the reimbursement of the full cost of land acquisition and resettlement cost.
 - (c) Yes, Sir.
- (d) Subject to the reimbursement of the cost of acquisition and resettlement.
 - (e) Rs. 1,06,48,217-00.
- (f) The average cost of acquisition of land per acre at Rourkela is Rs. 900 as against Rs. 1174 for Durgapur and Rs. 598 for Bhilai.

ACCIDENT AT ROURKELA STEEL PLANT

SHRI DHANANJOY

746. MOHANTY: Shri B. C. PATTANAYAK:

Will the Minister of STEEL AND INDUSTRIES be pleased to state:

- (a) what was the cause of the accident that caused the death of a young German Engineer recently at the Rourkela Steel Plant; and
- (b) whether the crane involved in the accident lacked any safety measures?

THE MINISTER OF STEEL AND HEAVY INDUSTRIES (SHRI C. SUBRAMANIAM): (a) The deceased tried to climb on top of a crane from the crane runway by stepping on the first step of the ladder while the crane was in motion. The crane was very near the column at that time and the deceased was crushed between the column and the crane. This accident could have been avoided if the deceased had refrained from climbing the moving crane.

(b) No, Sir.

MEMBERS OF RESERVE FORCES OF INDIA

- 747. SHRI BANSI LAL: Will the Minister of DEFENCE be pleased to state:
- (a) whether the members of the Reserve Forces of India when they are not on duty, are considered to be members of the Armed Forces of the Union; and
- (b) if so, whether they enjoy the rights, powers and privileges of the Armed Forces of the Union, when they are not on duty?

THE MINISTER OF DEFENCE (SHRI V. K. KRISHNA MENON): (a) Yes, Sir, in that they are expected to join the colours when called upon to do so and are so liable under the law.

(b) No, Sir. Members of the Reserve Forces are governed by different terms from those actually serving into the colours. On recall to colotrrs, however, they are both entitled and liable to the same conditions and treatment as regular members of the Services.

PURCHASE OF TRANSPORT PLANES FROM USSR

748. SHRI KRISHNA CHANDRA: Will the Minister of DEFENCE be pleased to state:

- (a) whether his Ministry have recently placed an order on the Union of Soviet Socialist Republics for the purchase of transport planes; and
- (ib) if so, the details thereof as to the purchase price, conditions of delivery and the mode of payment?

THE MINISTER OF DEFENCE (SHRI V. K. KRISHNA MENON): (a) Negotiations in regard to heavy transport aircraft for immediate requirements have been i_n progress and phased procurement is being planned.